

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
**(through web-based video conferencing platform)**

**ITEM No.26**  
**C.A. No.02/2023 in**  
**C.P. No.136/BB/2022**

**IN THE MATTER OF:**

Mrs. Sujata Y Metrani ... Petitioner  
v.  
M/s. Advance Tapes Pvt. Ltd. ... Respondent

**Order under Sections 241-242 of Companies Act, 2013**

**Order delivered on: 30.08.2023**

**CORAM:**  
**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SANJAY PURI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
For the Petitioner : None  
For the Respondent : Shri Saji P. John

**ORDER**

1. Heard the learned Counsel for the Respondent No.2 and none appeared for the Petitioner.
2. It is found that consistently there is no representation for the Petitioner on the last two hearings. Therefore, the Petitioner is directed to make submission on the next date of hearing. If the Petitioner fails to make submission on the next date of hearing, the Company Petition will stand dismissed for default for non-prosecution.
3. List the matter on **12.10.2023.**

**Sd/-**  
**(SANJAY PURI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(N.V. RAMAKRISHNA BADARINATH)**  
**MEMBER (JUDICIAL)**

Puja